

to the tribal people for their economic development?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

LABOUR LAWS IN RIVER VALLEY PROJECTS

***1901. Shri Vidyalkar:** Will the Minister of Labour be pleased to state:

(a) whether the workers at the following projects have been protected by the Provisions of the Factories Act, Payment of Wages Act, Industrial Disputes Act, Industrial Employment Act, Workmen's Compensation Act, and Minimum Wages Act:

- (i) Hirakud Project,
- (ii) Damodar Valley Project,
- (iii) Nangal Bhakhra Project;

(b) whether Government's attention has been drawn to the fact that in all, or at least some of the places the provisions of the above mentioned Acts do not apply, with the result that a large number of workers remain unprotected;

(c) whether Government have received representations requesting that the provisions of the above mentioned and other labour laws should be applied in these labour areas; and

(d) if so, what action Government propose to take in this matter?

The Minister of Labour (Shri V. V. Giri): Information is being collected from the State Governments concerned and will be laid on the Table of the House in due course.

ACCIDENTS AT RIVER VALLEY PROJECTS

***1902. Shri Vidyalkar:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of accidents at:

- (i) Hirakud,
- (ii) Damodar Valley Project, and
- (iii) Nangal Bhakhra Project that occurred in 1950-51, and 1951-52;

(b) how many cases resulted in (i) death, (ii) permanent disablement and (iii) temporary disablement;

(c) in how many cases compensation has been paid and the amount of compensation paid;

(d) whether it is a fact that in certain cases no compensation was paid for a year or more after the accident took place, and in some cases no compensation was paid at all;

(e) whether Government received complaints that in many cases no compensation has been paid at all; and

(f) if so, what steps Government propose to take in order to protect the workers' rights in the matter?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) to (f). The information is being collected and will be laid on the Table of the House as soon as possible.

GANGA BARRAGE PROJECT

***1903. Shri Barman:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Water and Power Commission has submitted the results of their investigations on 'the Ganga Barrage Project';

(b) what the main recommendations are; and

(c) the recommendations accepted by Government so far, if any?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) No, Sir.

(b) and (c). Do not arise.

REHABILITATION IN CACHAR

***1904. Shri S. C. Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) the operational set-up of Rehabilitation in the District of Cachar;

(b) if the audit Report of the work of Rehabilitation undertaken in the District of Cachar has been received;

(c) the state of affairs as revealed in that audit report that is, whether any overwriting of figures, any misappropriation, any mis-spending or bungling of funds have been brought to light;

(d) the nature of Rehabilitation with percentage of success in comparison with other areas in charge of the Government of India;

(e) the condition of destitute families with definite plan of aid;

(f) whether the condition and scheme of loan distribution have been to the satisfaction of recipients or whether there are any complaints regarding mal-practices and corruption; and

(g) whether the Tractor Organisation for Agriculture has been taken direct by displaced persons or by private persons on official initiative and how the organisation is set up?

The Minister of Rehabilitation (Shri A. F. Jain): (a) Operational set up in Cachar consists of:

- (i) One Controller;
- (ii) One Assistant Controller;
- (iii) One Financial Adviser-cum Accounts Officer;
- (iv) Three Sub-Divisional Relief and Rehabilitation Officers;
- (v) Six Inspectors.

(b) and (c). An audit report of the Sub-Divisional Relief and Rehabilitation Officer of Karimganj reveals an unauthorised payment of Rs. 23,500. The matter is being investigated.

(d) A statement giving the various schemes of rehabilitation is placed on the Table of the House. [See Appendix IX, annexure No. 19.] Since no economic survey has so far been conducted, it is difficult to say what measure of rehabilitation has been achieved. Precisely for this very reason no comparison can be made of the success achieved in Cachar with that in other parts of India.

(e) Destitute families have either been given rehabilitation benefits or admitted in Homes and Infirmaries.

(f) There have been complaints of inadequacy of the amount of the loan and delay in payment, but there has been no complaint of corruption or malpractices.

(g) Requisite information which is not readily available, is being collected and will be supplied when received.

CIGARETTE FACTORIES

***1905. Shri Dhusiya:** Will the Minister of Commerce and Industry be pleased to state:

(a) How many cigarette factories are working in India to-day and where they are situated;

(b) how much tobacco produced in the country is consumed in these factories;

(c) how much cigarette-paper is produced in India and what was its import during the years 1949, 1950 and 1951; and

(d) cigarette of what value was imported during the years mentioned above?

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The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) A statement is laid on the Table of the House. [See Appendix IX, annexure No. 20.]

(b) About 45 million pounds.

(c) The production of cigarette-paper in India was started in November 1950 and 36 tons and 594 tons were produced in 1950 and 1951 respectively.

Figures of import of cigarette paper are not available.

(d) A statement is laid on the Table of the House. [See Appendix IX, annexure No. 20.]

RE-EXPORTS

***1906. Shri Dhusiya:** Will the Minister of Commerce and Industry be pleased to state:

(a) what were the chief imported commodities which were re-exported in the months of January, February and March in 1951 and 1952; and

(b) at what profit or loss the commodities were re-exported and to which countries?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) A statement is placed on the Table of the House in regard to such of the commodities about which information is available. [See Appendix IX, annexure No. 21.]

(b) Exports are made on commercial basis and not on Government account. Government have therefore no information regarding profits made or losses incurred by traders in respect of these commodities. Country-wise exports of imported commodities are not recorded separately.

CLOTH IMPORTS

***1907. Shri Jasani:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity and cost of the cloth imported in India from foreign countries, during the years 1949-50, 1950-51 and 1951-52; and

(b) from which countries it was imported and of what quality?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Three statements are placed on the Table of the House. [See Appendix IX, annexure No. 22.]

The total figure for 1949-50 is 72.3 million yards. It is regretted that